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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 13900/2022

DEEPAK KANDPAL

..... Petitioner

Through: Dr.S.S. Hooda, Mr.Aayushman

Aeron, Mr.Aditya Hood, Mr.Nishant Yadav & Mr.Ashutosh

Kumar, Advs.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Kavindra Gill, SPC for UOI.

Sh.Hemendra Singh, Deputy

Commandant (Law) BSF.

**CORAM:** 

HON'BLE MR. JUSTICE SURESH KUMAR KAIT HON'BLE MR. JUSTICE SAURABH BANERJEE

> ORDER 26.09.2022

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- 1. Present petition has been filed seeking directions for setting aside adverse remarks endorsed in the Part Performance Appraisal Report (PPAR) of the petitioner for the period 01.04.2020 to 17.11.2020 and further seeks directions to the respondents to upgrade the impugned PPAR to meet the benchmark grading for promotion to next higher rank and quash IG's advices given to the petitioner vide orders as Annexure P-7, P-8 and P12.
- 2. Notice issued.
- 3. Learned counsel for respondents accepts notice and seeks time to

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file counter-affidavit.

- 4. Let needful be done within six weeks with an advance copy to the other side.
- 5. Rejoinder thereto, if any, be filed within four weeks thereafter.
- 6. List before learned Registrar on 03.01.2023 for completion of pleadings.

SURESH KUMAR KAIT, J

SAURABH BANERJEE, J

SEPTEMBER 26, 2022/ab